GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO.2886 TO BE ANSWERED ON 12.03.2021

SPECIAL CELL FOR MONITORING OF IMPLEMENTATION OF SCHEMES

†2886. SHRI DEVJI M. PATEL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the various programmes/schemes being implemented by the Government for the betterment and upliftment of underprivileged children;
- (b) whether any Special Cell has been created to monitor the progress of these schemes and if so, the details thereof; and
- (c) the details of the report being released by the Cell or monitoring Committee during the last three years, State/UT-wise including Rajasthan?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c): The Government implements a centrally sponsored scheme, named Child Protection Services (CPS) scheme, under Umbrella Integrated Child Development Services (ICDS) Schemes for supporting the children in difficult circumstances, as envisaged under Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act). Further, Government has conceptualized Mission Vatsalya to comprehensively address different challenges concerning the children.

Section 106 of JJ Act, provides that every State Government shall constitute a Child Protection Society for the State and Child Protection Unit for every District, consisting of such officers and other employees as may be appointed by that Government, to take up matters relating to children with a view to ensure the implementation of this Act, including the establishment and maintenance of institutions under this Act, notification of competent authorities in relation to the children and their rehabilitation and co-ordination with various official and non-official agencies concerned and to discharge such other functions as may be prescribed.

As per Section 109 of the JJ Act, 2015, the National Commission for Protection of Child Rights and the State Commissions for Protection of Child Rights shall monitor the implementation of the provisions of this Act.

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